

ber, 1985 in Shriram Foods and Fertilizers Industries at Najafgarh Road, New Delhi.

(b) The Committee in its report had, inter-alia, observed that most of the plants of Shriram Foods and Fertilizer Industries are of old design and safety instrumentation is not adequate. These cause a source of hazards to the community. According to the Committee, these hazards cannot be completely eliminated but could be minimised by strict compliance of safety regulations. They had also made an observation that the functioning of Shriram Foods and Fertilizers Industries in its present location is not desirable.

(c) and (d). The Supreme Court of India in its judgement dated 17th February, 1986 had indicated that the plant could be allowed to be restarted by the management subject to certain conditions laid down in their order.

[English]

Gas leak in various industries

1175. SHRI MULLAPALLY RAMACHANDRAN :

SHRI JAGANNATH PRASAD :

SHRI CHINTAMANI JENA :

SHRI AMARSINH RATHAWA :

Will the Minister of LABOUR be pleased to state :

(a) the number of incidents of gas leaks that have been reported during 1985 till date in industries all over the country giving names and locations of the industries where-in they occurred;

(b) the number of casualties that have been reported consequent on such gas leak-ages; and

(c) the effective steps Government have taken to ensure that the factories and boilers inspectors and others responsible to ensure safety in industries, are more vigilant ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b). Information is being collected.

(c) Central Government had issued instructions to all State Governments and Administrations of Union Territories to strengthen the Factory Inspectorates, streamline the procedures and update the State Factory Rules on the lines of the Model Rules circulated by Central Government. Measures have also been taken to give specialised technical training on industrial hygiene matters and major hazard controls to selected Factory Inspectors. The training facilities in the Labour Institutes under the Organisation of Directorate General of Factory Advice Service and Labour Institutes have been re-structured and augmented so as to focus more attention on hazards arising out of chemicals and other toxic substances. The State Governments and Union Territories Administrations have been advised to appoint specialist inspectors. The Inspector of Factories also perform functions as Inspectors of Boilers.

Prosecution of Bharat Coking Coal Limited by Regional Labour Commissioner, Dhanbad

1176. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether Bharat Coking Coal Limited has been prosecuted by Regional Labour Commissioner, Dhanbad for violating contract labour laws and for not implementing award; and

(b) if so, facts in detail and the remedial steps taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) Yes, Sir. M/s. Bharat Coking Coal Limited had been prosecuted by the Officers of Central Industrial Relations Machinery in Dhanbad Region under Contract Labour (Regulation and Abolition) Act, 1970 and for non-implementation of Awards under Industrial Disputes Act, 1947.

(b) Information is being collected and will be laid on the Table of the House.

Project for working children by Delhi Council of Child Welfare

1177. PROF. RAMKRISHNA MORE : Will the Minister of LABOUR be pleased to state :